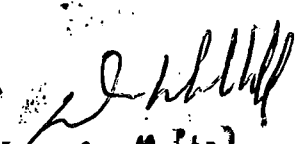


C. A. T. Bench, JAIPUR

Date of Order	Orders
15-7-83 Recd 28/7/83	none for the petitioner / applicant. The applicant has filed their application for the restoration of the OA, which has been dismissed in default. Earlier also he filed an application for setting aside the dismissal order. The application for restoration has been dismissed on 3.2.83. And now the MP cannot be considered and the MP is dismissed.  P. P. Sharma Administrative Member  (D. L. Chhata) Vice-Chairman
	Copy sent to the app. Counsel vide etc